COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 145 OF 2018 & IA NO. 690 OF 2018

Dated: 9th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s. Godawari Power & Ispat Ltd.

...Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory

...Respondent(s)

Commission & Anr.

Counsel for the Appellant(s) : Mr. Raunak Jain

Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

Mr. Apoorv Kurup Ms. Nidhi Mittal for R.2

ORDER

Admit. Learned counsel for the respondents may file reply on or before 07.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>10.09.2018</u>. In the meantime, learned counsel for the appellant is at liberty to inform the State Commission that this matter is pending before this Tribunal.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk